



**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 05.09.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.29/BB/17	-	For Orders	Rule-6 of IB	AMP Communication Pvt. Ltd., Vs LE Ecosystem Technology India Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	GAWRY COOTAIAN [+919900648657]	RESPONDENT	
2	Alka Puipathi 9739382516	Petitioner	

Counsel for petitioner is present. Counsel for Respondent is also present. IA 113/17 is filed by the counsel for respondent with a request to set aside the ex-parte order passed against the respondent. Notice is given to the counsel for respondent who is the petitioner in the main petition, who has endorsed "no objection to allow IA 113/17".

Since the counsel for opposite party has endorsed no objection, therefore, IA 113/17 is allowed. The ex-parte order passed against the petitioner applicant/respondent in the main petition is set aside vide separate order.

Counsel for petitioner has filed a memo that the matter has been settled between the petitioner/operational creditor and the Corporate Debtor. It is further stated in the memo that the Corporate Debtor has paid to the Operational Creditor Rs.25,97,582/- (Rupees twenty five lakhs ninety seven thousand five hundred and eighty two) only, in full settlement of the claim.

Since the matter is not admitted, therefore permission can be granted to the petitioner to withdraw the petition in view of the settlement. Memo is recorded.

Permission is granted to the petitioner to withdraw the petition. Petition is dismissed as withdrawn as settlement is reached between the parties outside the Tribunal.

MEMBER (J)

MEMBER (T)